

BEFORE
THE HON. NATIONAL GREEN TRIBUNAL,
(WESTERN ZONE BENCH-PUNE),
ORIGINAL APPLICATION NO 103 OF 2025

IN THE MATTER OF:-

HASMUKHBHAI BAHECHARBHAI PARMAR,

.....The Applicant in Person

VERSUS

HON. SECRETARY, (WATER RESOURCES) MINISTRY OF NARMADA, WATER
 RESOURCE, WATER SUPPLY, AND KALPSAR, GANDHINAGAR & 5 Ors.

.....Respondents

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[Signature] Filed by:

Hasmukhbhai Bahecharbhai Parmar
Applicant In Person

Place:- Ankleshwar

Date:- 18 November 2025



[Signature]

BEFORE
THE HON. NATIONAL GREEN TRIBUNAL
(WESTERN ZONE – PUNE) 1ST FLOOR, NEW ADMINISTRATIVE
BUILDING, OPP.
COUNCIL HALL, PUNE

AFFIDAVIT IN OA-103 OF 2025

IN THE MATTER OF:-

HASMUKHBHAI BAHECHARBHAI PARMAR,

.....The Applicant in Person

VERSUS

HON. SECRETARY, (WATER RESOURCES) MINISTRY OF NARMADA, WATER
RESOURCE, WATER SUPPLY, AND KALPSAR, GANDHINAGAR & 5 Ors.

.....Respondents

MOST RESPECTFULLY SOWETH THAT:-

I, Hasmukhbhai Bahecharbhai Parmar, Applicant in Person in the OA 103/2025 do here by solemnly affirm and state as under, regarding the order dated 03/11/2025 of the Hon. Tribunal.

1. I respectfully submit that Hon. Tribunal directed me to clarify the position with regard to the Respondents on the next date. In this regard,

a. The Respondent No.01 HON. SECRETARY, (WATER RESOURCES) MINISTRY OF NARMADA, WATER RESOURCE, WATER SUPPLY, AND KALPSAR, GANDHINAGAR has been listed on the direction given during the process of scrutiny. In addition, the Respondent No.01 is a Ministry regarding Water Resource in the State of Gujarat. The Narmada is one of the greatest water resource among other of Gujarat State, Madhya Pradesh state and Maharashtra state.

b. The Respondent No. 02 BHARUCH DISTRICT COLLECTOR is the Chairman of the District Level Committee according to the G.R.No.ENV-10-2011-800—E (now GR) of the Forests and Environment Department, Government of Gujarat. There is revealed the Powers and functions of the District Level Committee in the GR which 5th para reveals, "*The committee shall have the powers to take measures for protecting and improving the quality of the coastal environment and for preventing, abating and controlling environmental pollution in the coastal areas of the State of Gujarat.*" (The download copy of the GR is attached here as Aneexure-A01)

i. Regarding this I gave a written complaint the Respondent No.02 BHARUCH DISTRICT COLLECTOR dated





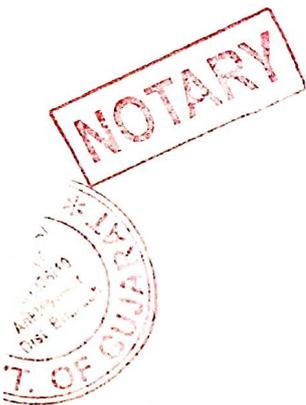
14/08/2024 which copy annexed as Annexure-A10 on the page number 42 to 43 of the paper book of the OA 103/2025.

- c. The Respondent No. 03 BHARUCH-ANKLESHWAR URBAN DEVELOPMENT AUTHORITY (BAUDA) is an entity constituted by the government of Gujarat vide notification no GH/V/4 of 2012/UDA-1909-1218-L dated on 7-01-2012 by amalgamating the function and jurisdiction of Bharuch Area Development Authority and Ankleshwar Area Development Authority. The jurisdiction of BAUDA is spread over 89 villages (55 Villages of Bharuch and 34 Villages of Ankleshwar Taluka) besides the two town areas of Bharuch and Ankleshwar. Total area under BAUDA is 635 Sq. km. To Facilitate a systematic, inclusive, environmentally and socially sustainable development of the planning area incorporating the wide ranging needs, concerns and aspirations of its citizens, existing industries, as well as incorporate the requirements and impacts of adjoining spatial and industrial developments such as DMIC, GPCPSIR, Dahej Port. ***BAUDA's plan to broadly reflect the growing global concerns over environment , pollution and sustainability, encouraging green and compact development , efficient land and resource use, lower automobile use , waste management, restoration of natural systems , good housing and living environment, a healthy social ecology, community participation and preservation local culture, natural and built heritage.*** The area from where the untreated sewage discharged comes under its' territory.

- i. I gave a written complaint to BAUDA office dated 11/12/2023 which copy annexed as Annexure-A04 on the page number 25 to 26 of the paper book of the OA 103/2025.

- d. The Respondent No.04 GPCB-BHARUCH is the regional office for Bharuch Region and The Respondent No.05 GPCB-ANKLESHWAR is the regional office for Ankleshwar Region. The area in the North direction of the Narmada River from where the untreated sewage discharged comes under the Bharuch GPCB Region. The area in the South direction of the Narmada River from where the untreated sewage discharged comes under the GPCB-Ankleshwar Region.

- i. Section 17 (f) of the Water Act – 1974 reveals the functions of a State Board to inspect sewage or trade effluents, works and plants for the treatment of sewage and trade effluents and to review plans, specifications or other data relating to plants set up for the treatment of water, works for the purification thereof and the system for the disposal of sewage or trade



effluents or in connection with the grant of any consent as required by this Act.

- ii. Furthermore the Regional office of the concerned GPCB district is the Member Secretary of the District Level Committee according to the GR. There is revealed the Powers and functions of the District Level Committee in the GR which 5th para reveals, *The committee shall have the powers to take measures for protecting and improving the quality of the coastal environment and for preventing, abating and controlling environmental pollution in the coastal areas of the State of Gujarat.*
- e. The Respondent No.06 CHAIRMAN, GUJARAT COASTAL ZONE MANAGEMENT AUTHORITY has been listed on the direction given during the process of scrutiny.
- i. As per the Section 3(vi) of the CRZ notification 2011 reveals that, *“Discharge of untreated waste and effluents from industries, cities or towns and other human settlements. The concerned authorities shall implement schemes for phasing out existing discharge of this nature, if any, within a time period not exceeding two years from the date of issue of this notification“*
- ii. The question regarding the water pollution in the Narmada River by discharging of untreated sewage comes under CRZ area of the Narmada River. I have attached the concerned CRZ map as Annexure-A02 on the page number 20 and 21 in which I have indicated the point of discharging of the untreated sewage with 3 stars (***)

2. It is respectfully submitted with humble prayer that considering the above facts my OA 103/2025 must be admitted in the interest of justice FOR SUSTAINING the *NARMADA RIVER*.

Deponent,



HASMUKHBHAI BAHECHARBHAI PARMAR,

Regd. No. 2442/25

Applicant in Person

Date 18 NOV 2025

Place:- Ankleshwar

Date:- 18 November 2025

SOLEMNLY AFFIRMED
BEFORE ME

M. R. BHAGAT
NOTARY

NTR/1036/10
ANKLESHWAR, DIST. BHARUCH

Mo. 98245 476

MAHESH R. BHAGAT

NOTARY Docu. Reg. No. 2442/25
Date 17/11/2025

Reg. No. NTR/ANK/1036/10
Ankleshwar-01, Dist. Bharuch

18 NOV 2025





Constitution of District level
Committee to assist the GCZMA for
Enforcement and Monitoring of
Coastal Regulation Zone 2011 in
the State of Gujarat. 27

Government of Gujarat
Forests and Environment Department
G.R.No.ENV-10-2011-800--E
Sachivalaya, Gandhinagar
Dated 14th October, 2013

Read:

Coastal Regulation Zone Notification 2011 issued by the Ministry of Environment and Forest, Government of India, vide S.O19 (E) dated 6th January, 2011

Preamble:

The Ministry of Environment and Forests, Government of India, exercising the Powers conferred by Sub-Section (1) and clause (v) of sub-section(2) of the section 3 of the Environment(Protection)Act, 1986(29 of 1986), with a view to ensure livelihood security to the fisher communities and other local communities, living in the coastal areas, to conserve and protect coastal stretches, its unique environment and its marine area and to promote development through sustainable manner based on the scientific principles taking into account the dangers of natural hazards in the coastal areas sea level rise due to global warming, declared the coastal stretches of the country and the water up to its territorial water limit, (excluding the island of Andaman and Nicobar and Lakshdweep and marine areas surrounded these islands to its territorial limit) as Coastal Regulation Zone (CRZ) 2011, vide S.O(E) dated 6th January,2011.

And whereas, the land area from High Tide Level (HTL) to 500 meters on landward side along the sea front and the land area between HTL to 100 meters or width of the creek whichever is less on the landward side under the tidal influenced water bodies that are connected to sea are declared as a Coastal Regulation Zone areas to be regulated under Coastal Regulation Zone Notification, 2011.

And whereas, the coastal areas which are ecologically sensitive and the geomorphologic features such as mangroves, salt marshes, turtle

nesting ground, Mudflats etc. are also covered in the Coastal Regulation Zone and designated as CRZ-I(A) area.

And whereas, the coastal areas that have been developed upto or close to shoreline are designated as CRZ II.

And whereas, the coastal areas that are relatively undisturbed and do not belong to CRZ I or CRZ II which include rural and urban areas have designated as CRZ III.

And whereas, the MoEF vide Rule (8) of CRZ Notification, 2011 has prescribed norms for regulation of activities in CRZ I, CRZ II, and CRZ IV.

And whereas, as per the above said Notification. the State Government or the Union territory Coastal Zone Management Authorities are primarily responsible for enforcing and monitoring of this notification at the State level and National Coastal Zone Management Authority is responsible at the Central Level and to assist for implementation, enforcing and monitoring of this Notification, the State Government and the Union territory is empowered to constitute District Level Committee under the Chairmanship of the District Magistrate concerned containing at least three representatives of local traditional coastal communities including from fisher folk;

And whereas, it was under consideration of the State Government to constitute the District Level Committees in the coastal districts of the Gujarat, to comply with the provision of the CRZ Notification, 2011 and to enforce for the purpose of implementation and enforcement of provisions of CRZ Notification in the State.

Resolution:

Therefore, in exercise of the powers conferred under provision of CRZ Notification, 2011, the State Government hereby constitute the District level Committees in the Coastal Districts of Gujarat as follows:

Sr. No.	Name and Designation	Status
1	District Magistrate and Collector	Chairman
2	Chief Officer of Coastal Nagar Palika/s	Member
3	Assistant Director, Fisheries/Concerned District Fisheries Officer	Member

4	Concerned Deputy Conservator of Forests/ District Forests Officer	Member	129/6
5	Three Representatives from the local traditional communities including fisher folk (To be decided by the District Collector and Chairman of the District Level Committee)	Member	
6	District Town Planning Officer.	Member	
7	Concerned Port Officer	Member	
7	Regional Officer of the Gujarat Pollution Control Board from concerned District	Member Secretary	

Powers and functions of the District Level Committee:

- 1) The District Level Committee shall assist the Gujarat Coastal Zone Management Authority for enforcement and monitoring of the CRZ Notification, 2011.
- 2) The District Level Committee shall verify the complaint regarding CRZ Notification violation in their respective jurisdiction, if any reported, take necessary actions and shall submit report to the GCZMA for further course of action.
- 3) The GCZMA shall give directions to the District Level Committee from time to time for effective implementation and monitoring of the CRZ Notification 2011.
- 4) The District Level Committee shall have to submit a report about the action taken based on the directions/instructions received from the GCZMA.
- 5) The committee shall have the powers to take measures for protecting and improving the quality of the coastal environment and for preventing, abating and controlling environmental pollution in the coastal areas of the State of Gujarat.
- 6) The committee shall take time bound steps for identification of violations of the provisions of CRZ Notification and the approved CZMP thereunder, for initiation of action under the Environment (Protection) Act, 1986.
- 7) The committee shall identify violation in CRZ - I areas (i.e. encroachment on Mangroves, Choupaty, Beach areas, etc.), CRZ - II areas and CRZ - III areas, within their respective jurisdiction and initiate action under Section 19 of the Environment

(Protection) Act, 1986, under the powers delegated to District Collector under Environment (Protection) Act, 1986 in their respective jurisdiction.

- 8) The Committee shall send the details of the identified violations including action taken to the Forests & Environment Department and the Gujarat Coastal Zone Management Authority.
- 9) The Committee shall send its monthly report to the Additional Chief Secretary, Forests and Environment Department, Government of Gujarat and the Chief Secretary, Government of Gujarat.
- 10) The Committee shall be responsible for removal of encroachments and unauthorized structures in coastal areas of CRZ - I, CRZ - II and CRZ - III, if necessary, the District Collector being the Chairman of the Committee is directed to use powers as vested in him to levy penalty or to recover cost from unauthorized constructions.
- 11) The Committee shall also identify the areas which need special conservation and protection measures under its jurisdiction and recommend it to the Gujarat Coastal Zone Management Authority and the State Forests and Environment Department for further necessary action. If required the Committee may consult or obtain opinion of Expert agencies, Institutes, Universities etc. in the filed in this regard.
- 12) The Member Secretary of the Committee shall maintain all records of the Committee.
- 13) The Committee will also take on priority the issues/complaints of coastal communities including fishermen and if desired so, may recommend the matter to the concerned Department in the State Government for appropriate action and report to the GCZMA.
- 14) The Committee Shall undertake review of cases involving violation of the provisions of the said Act and the rules made thereunder or under any other law which are related to the project of the said Act, and if found necessary may refer such

cases, with comments, for review to the Forests & Environment Department / Gujarat Coastal Zone Management Authority.

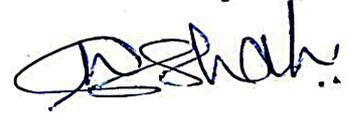
- 15) The Committee Shall take up cases suo motu or on the basis of complaints made by and individual or representative body or through newspaper report or through GCZMA or an organization or any Member of the Committee. The Committee may refer cases to the concerned Authorities / Departments in the district for appropriate legal action, if needed. Committee shall submit its action taken report on complaints to the Forests & Environment Department/GCZMA.
- 16) The Committee Shall identify ecological sensitive areas in the CRZ and informed to the GCZMA and assist it to formulate area specific management plan.
- 17) The Committee may ,if need be, take help of the Police Authority in removing encroachment, unauthorized and illegal structures from Coastal Regulation Zone areas, in case of violations.
- 18) The materials and assets forfeited and confiscated from the site of violation can be kept in custody of Forests Department or Police Department as may be decided by the Chairman of the Committee.
- 19) Any appeal against the decision of the District Level Committee shall be reviewed by the Additional Chief Secretary, Forests & Environment Department and Chairman of GCZMA.
- 20) Committee will provide all assistance and will co-ordinate in preparing Coastal Zone Management Plan of the district and mapping of hazard line in the coastal areas as per the direction of the State and Central Government.
- 21) The District Level Committee shall have to comply with the any other condition/s as and when decided by the Forests and Environment Department/Gujarat Coastal Zone Management Authority

This Committee shall meet regularly to review the compliance of the CRZ Notification 2011 and attend the complaints of violations of the CRZ

Notification and other tasks entrusted to the Committee from time to time by the Forests and Environment Department. Minutes of the meeting shall be sent to State Government in the Forests and Environment Department and GCZMA immediately.

This issues with the approval of the State Government on this Department 's file of even number dated

By order and in the name of the Governor of Gujarat,



(Hardik Shah)
Additional Secretary

Copy to :

- 1) The P.S. to the H.E. the Governor of Gujarat, Raj Bhavan, Gandhinagar
- 2) The P.S. to the Hon'ble Minister (Forests and Environment), Swarnim Sankul-1, Sachivalaya, Gandhinagar
- 3) The P.S. to the Hon'ble Minister of State (Forests and Environment), Block 2, Sachivalaya, Gandhinagar
- 4) The Principal Secretary , Urban Development and Housing Department, Sachivalaya, Gandhinagar__ For information and necessary action please. .
- 5) PS, Revenue Department, Sachivalaya, Gandhinagar__ For information and necessary action please.
- 6) Commissioner of Geology and Mines, Gandhinagar.
- 7) PCCF, Gandhinagar--- For information and necessary action please.
- 8) All Coastal District Collectors(Valsad, Navsari, Surat, Bharuch, Vadodara, Anand, Ahmedabad, Amreli, Bhavnagar, Jamnagar, Rajkot, Morbi, Kuchchh Porbandar, Junagadh, Somnath-Gir .) --- For information and to constitute committee immediately.
- 9) All DCFs_ For information and necessary action please.
- 10) MS, GPCB, Gandhinagar---- For information and necessary action please.
- 11) The Deputy Secretary (A- Branch), Forests and Environment Department, Block 14/8, Sachivalaya, Gandhinagar.
- 12) Select file – Technical Cell